

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI  
FIR No. 156/2019  
PS Rajouri Garden  
U/s 394/379/411 IPC  
State Vs. Kamal Kant

27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh.Sumit Tyagi, Ld. Counsel for the applicant/accused  
through Video conferencing on Cisco Webex.

The present application has been received from the filing  
section as the trial of this case is stated to be pending in this Court.

The present application has been filed on behalf of the  
applicant/accused Kamal Kant for release of Jama Talashi articles of  
the applicant/accused.

At this stage, Id. Counsel for the applicant/accused  
submits that the main case is listed for 10.07.2020.

Therefore, issue Notice to the IO/SHO concerned to file  
reply, returnable for 10.07.2020.

Put up on 10.07.2020 alongwith main case file for  
consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT, TIS  
HAZARI COURTS, DELHI

FIR No. 114/2019  
PS Punjabi Bagh  
U/s 392/397/365/342/411/34 IPC  
State Vs. Jitender @ Jitu

27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video  
conferencing on Cisco Webex.  
Sh.Mohd.Ali, Ld. Counsel for the applicant/accused  
through Video conferencing on Cisco Webex.

The present application u/s 439 Cr.P.C. has been received  
from the filing section as the trial of this case is stated to be pending in this  
Court.

The present application has been filed on behalf of the  
applicant/accused Jitender @ Jitu for regular bail.

Issue Notice to the IO/SHO concerned to file reply as well as  
previous involvement report of the applicant/accused, returnable for  
07.07.2020.

At this stage, Id. Counsel for the applicant/accused submits  
that he has filed one another application prior to lock-down and he want to  
withdraw the same, on the next date of hearing.

Therefore, put up on 07.07.2020 alongwith main case file for  
consideration.

(Lal Singh)  
ASJ-05(W)/THE/Delhi  
27.06.2020(P)

IN THE COURT OF LAL SINGH, ASJ-05, WEST DISTRICT, TIS  
HAZARI COURTS, DELHI

FIR No. 381/2019

PS Nihal Vihar

U/s 307/120B/34 IPC & 25/27/59 Arms Act

State Vs. Manjeet Saini @ Bholu

27.06.2020

Present : Sh.M.A.Khan, Id, Addl. PP for the State through Video  
conferencing on Cisco Webex,  
Sh.Nishant Rana, Ld. Counsel for the applicant/accused  
through Video conferencing on Cisco Webex,

This application u/s 439 Cr.P.C. has been filed on behalf of  
the applicant/accused for grant of interim bail for a period of 45 days.

Ld. Counsel for the applicant/accused submits that the  
present case falls in the criteria laid down by HPC of the Hon'ble High  
Court of Delhi dt. 18.05.2020.

Therefore, issue Notice to the IO/SHO concerned to file reply  
as well as previous involvement report of the applicant/accused for  
03.07.2020.

Also issue Notice to the concerned Jail Supdt., to file report  
regarding conduct of the applicant/accused as well as period of custody of  
the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/TIC/Delhi  
27.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 389/2019

PS Punjabi Bagh

U/s 302 IPC and 25/27 Arms Act

State Vs. Mohd. Ikram @ Arif

27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Ashutosh Bhardwaj, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for two months on the medical ground of the applicant/accused.

On the last date of hearing, though notice was issued to the Jail Supdt. to file medial status report of the applicant/accused, however, instead of medical status report, the conduct report of the applicant/accused has been sent by the concerned Jail Supdt.

**Therefore, issue fresh Notice to Jail Supdt. to file Medical Status Report of the applicant/accused, returnable for 03.07.2020.**

Put up on 03.07.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 233/2018  
PS Kirti Nagar  
U/s 498A/304B/306 IPC  
State Vs. Sheel Priya Gautam**

27.06.2020

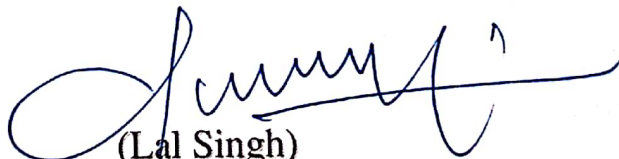
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Radhey Shyam, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

The present application u/s 439 Cr.P.C. has been received through Mail to this Court from Filing Section, as the trial of this case is stated to be pending in this Court.

Reply has been received on behalf of Insp. Kuldeep Singh alongwith the previous involvement report.

Issue Notice to the concerned Jail Supdt., to file report regarding conduct of the applicant/accused as well as period of custody of the applicant/accused, returnable for 03.07.2020.

Put up on 03.07.2020.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI**

**FIR No. 129/2016**

**PS Maya Puri**

**U/s 394/398/412/34 IPC**

**State Vs. Pankaj @ Danny**

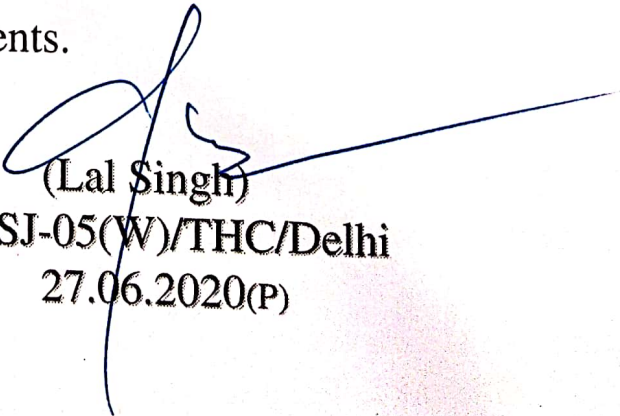
27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.S.P.Sharma, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

Matter is listed today for consideration on the application u/s 439 Cr.P.C., as filed on behalf of the applicant/accused.

Partly heard.

At the request of Id. Counsel for the applicant/accused, put up on 03.07.2020 for further arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 211/2017

PS Moti Nagar

U/s 392/397/411/34 IPC and 25/54/59 Arms Act

State Vs. Aas Mohd. @ Ashu

27.06.2020

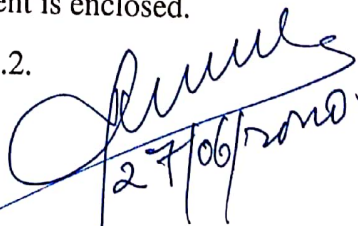
Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Ayub Ahmed Quresh, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

Matter is listed today for consideration on the application for grant of interim bail for the period of 45 days, as filed on behalf of the applicant/accused.

Fresh reply has been received on behalf of SI Naresh Kumar. Alongwith reply, fresh previous involvement report of the applicant/accused is also annexed.

It is mentioned in the reply that the applicant/accused has series of criminal involvement and after thorough scrutiny from the site of SCRB, he has found involvement in 96 criminal cases in different police stations of Delhi, having slight variation in his name. It is further mentioned that list of criminal involvement is enclosed.

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27/06/2020

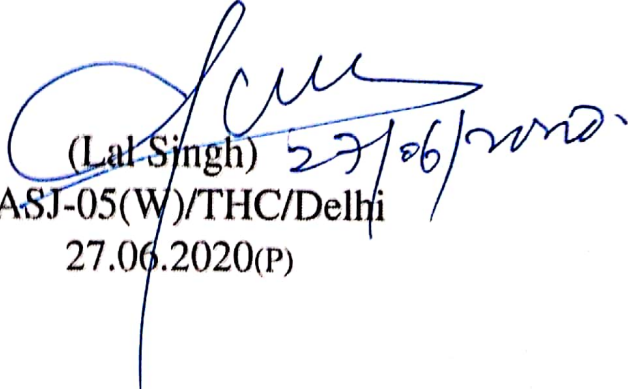
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It is further mentioned in the report that due to lock-down in connection with Covid-19, Courts are not functioning in routine manner resulting in inconvenience to ascertain the present status of all the cases in which the accused had remained involved.

IO has requested to give the next date of hearing to ascertain the present status of all the cases in which the applicant/accused remained involved.

**Issue Notice to the IO/SHO concerned as well as to SI Naresh Kumar of PS Moti Nagar to file the present status of the previous involvement of the applicant/accused and the said status be also verified through the concerned PS, returnable for 07.07.2020.**

Put up on 07.07.2020 alongwith main case file for consideration.

  
(Lal Singh) 27/06/2020  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)



IN THE COURT OF LAL SINGH: ASJ-05 : WEST DISTRICT,  
TIS HAZARI COURTS, DELHI

FIR No. 119/2019

PS Mundka

U/s 395/397/506/120B/412/34 IPC and 25/27/54/59 Arms Act  
State Vs. Rahul Verma

27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Himshanu Saxena, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

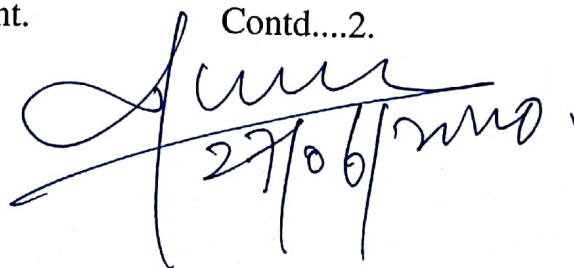
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for extension of interim bail.

Reply has been received from IO/Insp. Bishambar Dayal.

Ld. Counsel for the applicant/accused submits that vide order dt. 27.05.2020, this Court has granted interim bail to the applicant/accused for a period of 30 days and same is expiring today. He further submits that the interim bail already granted to the applicant/accused may be extended for a period of one month.

Copy of order dt. 27.05.2020 shows that the applicant/accused was granted interim bail for a period of 30 days subject to furnishing personal bail bond in the sum of Rs.25,000/- with one surety in the like amount.

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27/06/2020

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Therefore, in view of the above facts & circumstances, the interim bail already granted to the applicant/accused on 27.05.2020 is further extended till 20.07.2020 on the same terms & conditions of order dt. 27.05.2020.

Copy of this order be sent to the concerned Jail Supdt. for intimation.

Application is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

FIR No. 298/2013  
PS Paschim Vihar  
U/s 235/240/243/34 IPC  
State Vs. Manoj @ Upkar

27.06.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.Ankit Aggarwal, Ld. Counsel for the applicant/accused through Video conferencing on Cisco Webex.

This application u/s 436A Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Reply has already been received on behalf of SI Shравan Kumar of PS Paschim Vihar alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the applicant/accused has been falsely implicated in the present case and he is in custody in this case for more than three years. He also submits that the co-accused Randhir Mishra was convicted in the present case and sentenced for a period of 03 years vide order dt. 10.01.2017 and the present applicant/accused has already in J.C. for more than 03 years and hence, the present applicant/accused may be admitted on bail u/s 436A Cr.P.C.

Ld. Addl. P.P.for the State submits that the conduct of the applicant/accused is not good as he was earlier declared PO. Moreover, he is involved in many other cases. He further submits that the matter is at the stage of evidence. He has opposed the bail application of the applicant/accused.

  
27/06/2020  
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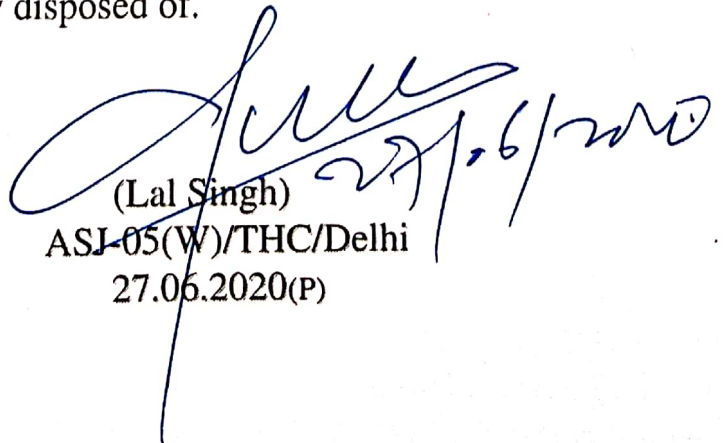
I have perused the file and considered the above submissions.

As per previous involvement report, as filed alongwith the reply of SI Shravan Kumar, the applicant/accused is involved in 10 other cases including the present case.

Perusal of the file also shows that the applicant/accused was earlier declared as Proclaimed Offender and the Charge u/s 174A IPC has also been framed against the present applicant/accused. Further, perusal of the file shows that the Charge u/s 120B r/w Section 240 IPC as well as u/s 240 and 235 (Part-II) IPC has been framed against the applicant/accused.

The matter is at the stage of prosecution evidence. The offence alleged against the applicant/accused are serious in nature and moreover, the applicant/accused had earlier declared as PO. Therefore, keeping in view of all the above facts & circumstances, no ground of bail is made out at this stage.

Accordingly, the bail application of the applicant/accused is dismissed. Application is accordingly disposed of.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
27.06.2020(P)

CR No. 317/2019

Reena Bhatia Vs. Yatin Gandhi

27.06.2020

Present : Sh.Jitender Singh, Id. Counsel for the Petitioner through Video conferencing on Cisco Webex.  
Sh.Puneet Singhal, Ld. Counsel for the respondent through his phone on the mobile phone of Ahlmad.

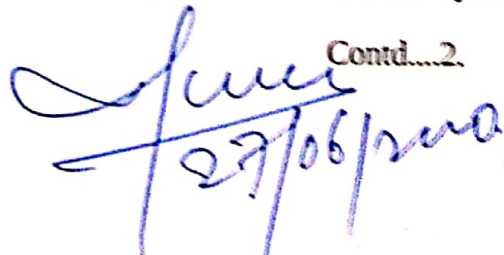
Matter is listed today for arguments.

Notice has been issued to the Id. counsels for the parties for arguments in this matter for today i.e. 27.06.2020.

Ld. Counsel for the respondent also submits through phone on the mobile phone of Ahlmad that he is unable to join the VC as he is using simple phone which has no such facility.

Ld. Counsel for the respondent further submits that he has been under quarantine for 14 days and the said period of quarantine has yet not expired and due to that now days he is not going to office and hence, he is not in a position to assist the Court. He further submits that he also received telephone few days back from Branch (Notice Branch) and he has made similar submissions to them. Ld. Counsel for the respondent seeks one more opportunity for for arguments.

However, regarding that, no report has been sent by the Nazarat Branch to this Court.

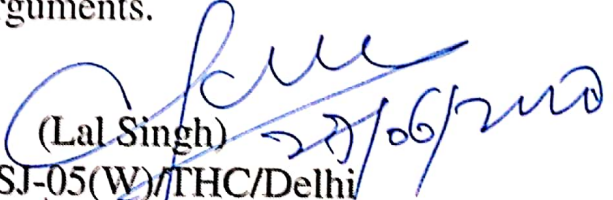
  
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27/06/2020

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Ld. Counsel for the Petitioner submits that he has no objection if the respondent's counsel is seeking adjournment.

Therefore, matter is adjourned for 20.08.2020.

Put up on 20.08.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

CR No. 316/2019

Reena Bhatia Vs. Yatin Gandhi

27.06.2020

Present : Sh.Jitender Singh, Id. Counsel for the Petitioner through Video conferencing on Cisco Webex.  
Sh.Puneet Singhal, Ld. Counsel for the respondent through his phone on the mobile phone of Ahlmad.

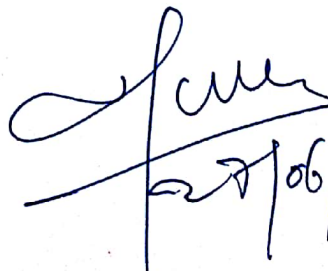
Matter is listed today for arguments.

Notice has been issued to the Id. counsels for the parties for arguments in this matter for today i.e. 27.06.2020.

Ld. Counsel for the respondent also submits through phone on the mobile phone of Ahlmad that he is unable to join the VC as he is using simple phone which has no such facility.

Ld. Counsel for the respondent further submits that he has been under quarantine for 14 days and the said period of quarantine has yet not expired and due to that now days he is not going to office and hence, he is not in a position to assist the Court. He further submits that he also received telephone few days back from Branch (Notice Branch) and he has made similar submissions to them. Ld. Counsel for the respondent seeks one more opportunity for for arguments.

However, regarding that, no report has been sent by the Nazarat Branch to this Court.

  
27/06/2020

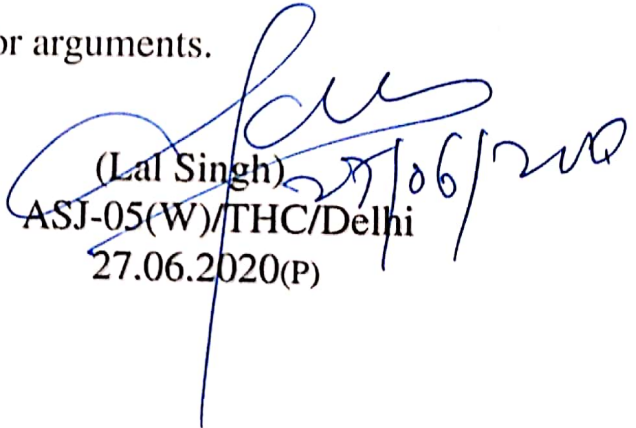
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Ld. Counsel for the Petitioner submits that he has no objection if the respondent's counsel is seeking adjournment.

Therefore, matter is adjourned for 20.08.2020.

Put up on 20.08.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)



CR No. 315/2019

Reema Bhatia Vs. Yatin Gandhi

27.06.2020

Present : Sh. Jitender Singh, Id. Counsel for the Petitioner through Video conferencing on Cisco Webex.  
Sh. Puneet Singhal, Id. Counsel for the respondent through his phone on the mobile phone of Ahlmad.

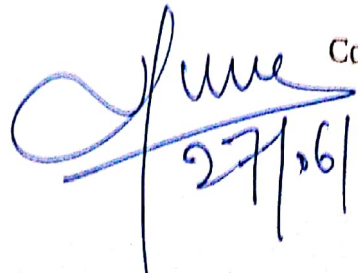
Matter is listed today for arguments.

Notice has been issued to the Id. counsels for the parties for arguments in this matter for today i.e. 27.06.2020.

Ld. Counsel for the respondent also submits through phone on the mobile phone of Ahlmad that he is unable to join the VC as he is using simple phone which has no such facility.

Ld. Counsel for the respondent further submits that he has been under quarantine for 14 days and the said period of quarantine has yet not expired and due to that now days he is not going to office and hence, he is not in a position to assist the Court. He further submits that he also received telephone few days back from Branch (Notice Branch) and he has made similar submissions to them. Ld. Counsel for the respondent seeks one more opportunity for for arguments.

However, regarding that, no report has been sent by the Nazarat Branch to this Court.

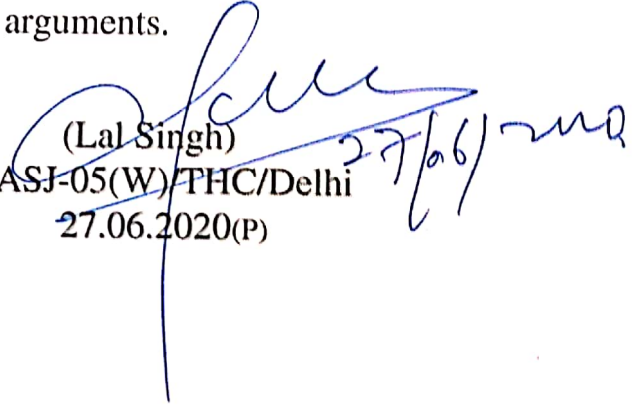
  
27/06/2020  
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Ld. Counsel for the Petitioner submits that he has no objection if the respondent's counsel is seeking adjournment.

Therefore, matter is adjourned for 20.08.2020.

Put up on 20.08.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

**CR No. 314/2019**

**Reena Bhatia Vs. Yatin Gandhi**

27.06.2020

Present : Sh.Jitender Singh, Id. Counsel for the Petitioner through Video conferencing on Cisco Webex.  
Sh.Puneet Singhal, Ld. Counsel for the respondent through his phone on the mobile phone of Ahlmad.

Matter is listed today for arguments.

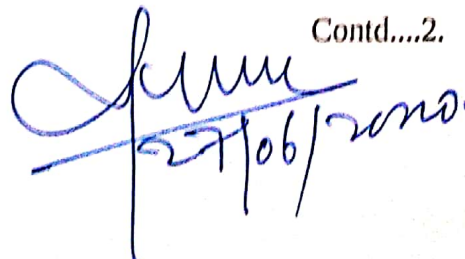
Notice has been issued to the Id. counsels for the parties for arguments in this matter for today i.e. 27.06.2020.

Ld. Counsel for the respondent also submits through phone on the mobile phone of Ahlmad that he is unable to join the VC as he is using simple phone which has no such facility.

Ld. Counsel for the respondent further submits that he has been under quarantine for 14 days and the said period of quarantine has yet not expired and due to that now days he is not going to office and hence, he is not in a position to assist the Court. He further submits that he also received telephone few days back from Branch (Notice Branch) and he has made similar submissions to them. Ld. Counsel for the respondent seeks one more opportunity for for arguments.

However, regarding that, no report has been sent by the Nazarat Branch to this Court.

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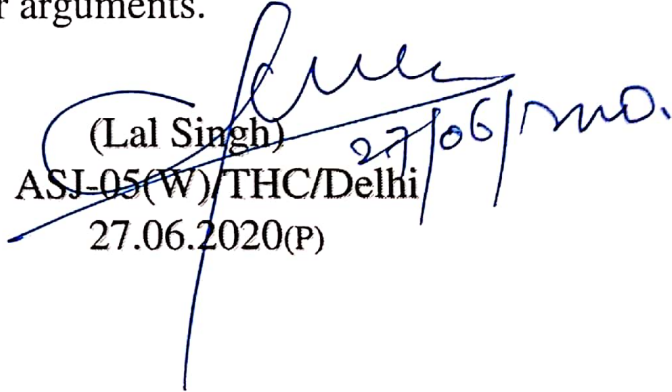
Puneet Singhal  
27/06/2020

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Ld. Counsel for the Petitioner submits that he has no objection if the respondent's counsel is seeking adjournment.

Therefore, matter is adjourned for 20.08.2020.

Put up on 20.08.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)

Case No. 57520/2016  
FIR No. 44/2009  
PS Nangloi  
U/s 302/34 IPC  
State Vs. Om Prakash & Anrs.

27.06.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through Video conferencing on Cisco Webex.  
Sh.C.Prakash, Ld. Counsel for all the accused persons through Video conferencing on Cisco Webex.

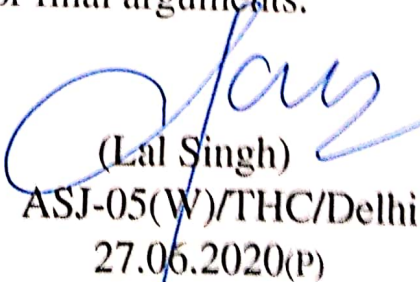
Matter is listed today for final arguments.

Notice was issued to the counsel for the accused persons for final arguments in this matter for today.

Ld. Counsel for the accused persons submits that he is not prepared for arguments for today and seeks adjournment.

At the request of Id. Counsel for the accused persons, matter is adjourned for 06.08.2020.

Put up on 06.08.2020 for final arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
27.06.2020(P)